

HIGH COURT OF JUDICATURE AT BOMBAY

APPELLATE SIDE

NOTIFICATION

No. Rule/P. 805/2022.—In exercise of the powers conferred under Articles 227 and 235 of the Constitution of India, the Honourable the Chief Justice and Judges of Bombay High Court are hereby pleased to direct that the following amendment be made in the Criminal Manual, 1980 :—

Add new Chapter XXXII-A in the Criminal Manual, 1980 :—

CHAPTER XXXII-A**E-Judgments, Orders, Processes and Systems**

(1) For all the purposes in the Criminal Manual, e-authenticated copies or versions of all Judgments, Orders and Processes communicated by Supreme Court of India and High Court of Bombay through the FASTER (Fast and Secured Transmission of Electronic Records) system, be recognized and accepted by all concerned as effective, valid, binding version of the original without insisting for production of a hard copy.

(2) When e-authenticated copies of the bail orders and other processes are communicated by Supreme Court of India and High Court of Bombay through FASTER (Fast and Secured Transmission of Electronic Records) system, the receiving Court should ensure compliance with the same, without insisting upon production of a hard copy.

High Court of Judicature at Bombay,
Date : 12th October, 2022.

R. N. JOSHI,
I/C. Registrar General.